

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. IA 2024/2021 In C.P. (IB)/3460(MB)2018

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL HELD ON 21.09.2021**

NAME OF THE PARTIES: - Vithal M Dahake Vs. Gajanan Solvex Ltd
IN THE MATTER OF
Bank of India
V/s
Katare Spinning Mills Ltd

Section: 7 and 12A of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA 2024/2021:- Counsel, Mr. Yash Jariwala appeared for the applicant. Counsel, Mr. Rohan Agarwal appeared for the Resolution Professional. The present application is filed under section 12A of the IBC Code, 2016 for withdrawal of the CP (IB) No. 3460/MB/2018. The applicant submits that the Financial Creditor has received One Time Settlement amount from the Corporate Debtor.

In view of the above, the Financial Creditor is allowed to withdraw the present Company Petition. Further, it is seen from the records that an IA bearing no. 803/2021 filed for exclusion of the CIRP is pending. In view of withdrawal of the present Company Petition the said IA along with other pending IA's if any stands infructuous.

In view of the above, the **CP (IB) No. 3460/MB/2018** stands **disposed** as **withdrawn** and **IA 2024/2021 is disposed of**. File be consigned to records.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)